

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.201-IA/979(AHM)2024
ITEM No.202-IA(Plan)24/(AHM)2024
ITEM No.203-IA/516(AHM)2024
in
CP(IB) 127 of 2020

Proceedings under Section 9 IBC

IN THE MATTER OF:

Karan Monomers Pvt Ltd
V/s
Bloom Dekor Ltd

.....Applicant

.....Respondent

Order delivered on: 28/06/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant

:Mr. Nipun Singhvi, Adv.

a.w Pragati Tiwari, Adv(IA/979(AHM)2024)

:Ms. Nitu Chaturvedi, Adv.

a.w. Gauri Sheety, Adv. (IA(Plan)24/(AHM)2024)

: Mr. Arvinadksan Nair, Adv. (IA/516(AHM)2024)

For the Respondent

:

ORDER
(Hybrid Mode)

IA/979(AHM)2024& IA(Plan)24/(AHM)2024

This application has been filed by the applicant with a provision under Section 60(5) of the Insolvency and Bankruptcy Code, 2016 and 30(6) read with Section 31(1) of the IBC read with Regulation 39(4) of IBBI seeking consideration of revised resolution plan and for rejection of the plan submitted by the IRP along with other prayers.

The Ld. Counsel for the Respondent/RP appears and undertook to file reply within 10 days with advance copy to the opposite counsel. Thereafter rejoinder if any.

Meanwhile, the RP in this matter is directed to remain physically present on the next date of hearing and to file individual marking of the evaluation matrix as well as the resolution thereof.

RP is also directed to file the MSME certificate if any obtained after 2015 or 2018 or as per the new MSME Rules and Regulations/Notification. Further the counsel for the RP submits that last order dated on 05.06.2024 is yet to be complied with and seeks time for compliance of the same. Let compliance be done within extended period of 7 days.

Re-list on 16.07.2024

IA/516(AHM)2024

In terms of the last order dated 19.06.2024 rejoinder has been filed by the applicant vide inward diary no. 5007 on 26.06.2024 the same is taken on record.

Reserved for order

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**SAMEER KAKAR
MEMBER (TECHNICAL)**

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**SHAMMI KHAN
MEMBER (JUDICIAL)**